

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 294 of 2019**

**IN THE MATTER OF:**

**JDK Furnitech Pvt Ltd.**

**...Appellant**

**Vs.**

**Andhra Bank.**

**...Respondent**

**Present: For Appellant: - Mr. Indranil Ghosh, Mr. Kunal Singh  
and Mr. Palzer Moktan, Advocates.**

**O R D E R**

**29.03.2019—** The office has pointed out the typographical errors in the Order dated 27<sup>th</sup> March, 2019, whereby in the second paragraph after third line, the sentence beginning from “*In the circumstances, the ‘Corporate Debtor’ is allowed to file reply-affidavit within ten days’, in the meantime, if no final order has been passed by the Adjudicating Authority. The Adjudicating Authority (National Company Law Tribunal), Kolkata Bench, Kolkata may consider the same before passing appropriate order.*” has not been properly recorded. It is accordingly ordered to read the second paragraph of order dated 27<sup>th</sup> March, 2019, as follows:

*“Learned counsel for the ‘Corporate Debtor’ prays for and is allowed to file reply-affidavit within ten days’, if in the meantime, no order has been passed by the Adjudicating Authority. Further, if reply-affidavit is filed the Adjudicating Authority (National Company Law Tribunal), Kolkata Bench, Kolkata will consider the same before passing appropriate order.”*

The Office is directed to make necessary corrections in the order dated 27<sup>th</sup> March, 2019 as pointed out and ordered above. The error in the order dated 27<sup>th</sup> March, 2019 stands corrected to the extent above. Let corrected certified copy of the order be forwarded to the parties.

(Justice S.J. Mukhopadhaya)  
Chairperson

(Justice A.I.S. Cheema)  
Member(Judicial)

Ar/g